

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/157(KB)2022
IA(I.B.C)/759(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI SATYA RANJAN PRASAD**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS MANGLAM FISCAL SERVICES P. LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Dripto Majumder, Adv.] For the Resolution Professional
Mr. Sumit Biswas, Adv.]
Ms. Rajashree Bhowmick, Adv,]

ORDER

1. Ld. Counsel for the Resolution Professional present.

2. IA(I.B.C)/759(KB)2024

- a. This IA has been filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016 for seeking extension of CIRP timeline by 30 days. The initial period of 180 days came to an end on 31/03/2024.
- b. This IA is accompanied by an affidavit of RP which is at page No. 36.
- c. Ld. Counsel for the RP while moving this application has placed reliance on the decision of CoC for seeking extension of CIRP by 30 days which is at page Nos. 32 and 34 of this IA whereby the resolution approved by voting of 93.73% of CoC.
- d. With a view to enable RP to complete the process, time is extended by 30 days.
- e. This IA is **allowed** and **disposed of** to the extent mentioned above.

3. Post the matter on 24/05/2024

**Satya Ranjan Prasad
Member(Technical)**

**Rohit Kapoor
Member (Judicial)**